

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

COMPANY APPEAL(AT) NO.255 OF 2018

IN THE MATTER OF:

M/s Sushil Kumar & Anr

Appellant

Vs

Shilpa Garments Pvt Ltd & Ors

Respondent

For Appellant:- None.

For Respondents: - Mr. Gaurav Verma, Mr. Sujoy Datta, Mr Iswar Mohapatra and Mr. Mohit Das, Advocates.

ORDER

05.12.2018 - This matter was kept back earlier as none was present for the appellants. Even in the second round nobody is present.

Seen the orders of this Tribunal dated 29.11.2018. Even on that date nobody was present for the appellants and we had adjourned the matter to 5th December, 2018 i.e. today. We had directed that if on the adjourned date also none appears for the appellants, suitable orders will be passed. Seen record. Counsel for Respondents present.

As nobody is appearing for the appellants and the appellants are also not present, when the matter has come up for hearing the appeal is not prosecuted. As such the appeal is dismissed in default of the appellants. No order as to costs.

(Justice A.I.S. Cheema)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/nn